

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI

ORIGINAL APPLICATION NO.125/2018

(M.A. NO.334/2018)

(Earlier Original Application No. 163 OF 2017)

ARVIND MHATRE

.....APPLICANT

VS

MOEF and CC &Ors

.... RESPONDENT



**ACTION TAKEN REPORT IN COMPLIANCE OF ORDER PASSED BY THEIR
HON'BLE TRIBUNAL DATED 17.02.2020**

1. In compliance of the order dated 17.2.2020 passed by this Hon'ble Tribunal, the Respondent-Board has submitting the action taken report as under:

i) The Respondent Board has issued Direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention and Control of Pollution) Act, 1981 to the MIDC, Taloja, Dist- Raigad and M/s. KDC-Aqua(JV) i.e Taloja CETP Operator vide letters dated 24.02.2020 and 02.03.2020 directing to take necessary steps and adequate precautions towards pipeline leakages and chamber overflow, Scientific Operation, timely repairing and maintenance work to avoid river pollution, smell nuisance etc. Copies of said Directions dated 24.02.2020 and 02.03.2020 are enclosed and marked as an Annexure "A & B" respectively.

ii) In response of the Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 issued to MIDC, Taloja dated 24.02.2020, the Executive Engineer, MIDC Alibaug Division vide

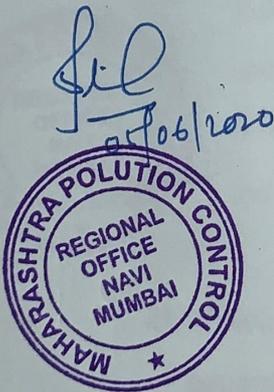
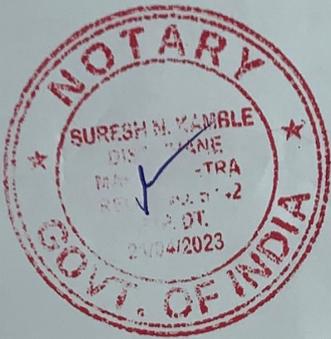


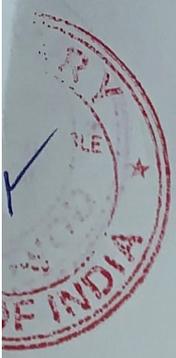
letter dated 1.6.2020 informed that they have taken measures for upgradation of Taloja CETP till Feb 2020 and after Feb 2020 is enclosed and marked as **Annexure-"C"**. Which are summarized as under.

(i) The work of expansion of CETP capacity by 5.0 MLD, and works of rehabilitation & Up-gradation of inlet channel, collection cum equalisation tank are in progress. All the works were commenced and major works completed till end of February 2020. MIDC & its appointed agency has planned everything, so that, the entire plant to be commissioned before 30/04/2020. The civil works for the same are almost completed. The mechanical parts are provided and installed.

(ii) Since March following activities are completed in the pandemic situation:

- a) Completion of Civil work of Collection cum Equalisation tank.
- b) Expansion of V - Notch chamber.
- c) Rehabilitation and Up gradation of Inlet channel including installation of New Mechanical screens, oil and grease trap.
- d) Installation of Submersible mixers and pumps in Collection cum Equalisation tank.
- e) Installation of diffuser retrieval system, header, submersible mixers and MLR pumps in Aeration tank at Phase - III.
- f) Construction of new metering room.
- g) Construction of roadside internal built - up gutter.
- h) Procurement of DG set, Electrical panel, Electric cables, Transformer, Metering kiosk, GRP pipes and specials, SCADA system.

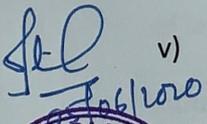




iii) The Executive Engineer, MIDC Alibaugh Division further informed that the works of laying of interconnecting pipelines, valves and meters are not completed, thereby commissioning of expansion plant and equalisation tank is yet to complete. Due to the pandemic conditions and lockdown enforced from 23rd March 2020, the skilled persons required for commissioning of mechanical plants and the technical personnel from manufacturing company and for electrical equipment's viz. laying of pipelines etc. were not able to attend the site. Once, the lockdown is opened, the entire work will be completed within 2 months' time. Till date MIDC has incurred expenditure of about Rs.59.80 Crs. for this project.



iv) MIDC has reported that the steps has been taken for repairing and revamping work of CETP and the work and adequate precautions has been taken.



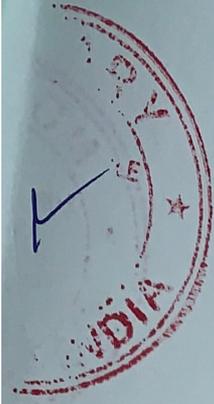

v) The Respondent Board has issued Proposed Directions to one industry and Closer Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to four defaulting industries in the month of February, March, April and May 2020.

2) Taloja CETP and MIDC has taken steps for upgradation and expansion of Taloja CETP as well as to prevent industrial effluent in the Taloja area as per the recommendations/suggestions of the Monitoring Committee.

3) In view of continuous efforts and vigilance carried out by the Maharashtra Pollution Control Board average inlet COD of Taloja CETP for the month of January-2020, February-2020 and March-2020 are 786

mg/l, 1426 mg/l and 1696 mg/l respectively which is within the CETP design standard (COD – 2700 mg/lit.) It has been also observed that outlet average COD of Taloja -CETP has also shown decreasing trend for the month January-2020, February-2020 and March-2020 are 500 mg/l, 524mg/l and 468mg/l respectively, which indicates improvement in performance of Taloja CETP. A Statement of JVS Results of Effluent at inlet and outlet of Taloja CETP is enclosed and marked as an Annexure "D".

4) At present, due to Covid-19 pandemic sudden lockdown situation from 23.03.2020 to till date, most of the industries in MIDC Taloja are not in operation. Hon'ble District Collector Raigad has given permission to 166 nos. of industries which falls under essential commodity category to manufacture their products, however, due to unavailability of labour, shortage of raw material and transportation etc, most of the industries are not in operation with their full production capacity. The Monitoring Committee will monitor the compliance & submit the Monitoring Report in due course of time.



[Handwritten Signature]
05/06/2020

(Dhananjay B Patil)

Regional Officer- Navi Mumbai



BEFORE ME

[Handwritten Signature]
05/06/2020

SURESH N. KAMBLE
ADVOCATE & NOTARY
(Govt. Of India)

Register Sr. No. 291/2020

5 JUN 2020

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office - Navi Mumbai

Phone : 022-2757 27 40
Fax : 022-2757 1586
Visit us at :- <http://mpcb.gov.in>
e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th Floor,
Sector-11, C.B.D. Belapur,
Navi Mumbai 400 614

No. MPCB/RONM/Direction/ 200224-FIS-0332

Date: 24/02/2020

To,
M/s. Executive Engineer,
MIDC Talaja, Tal- Panvel,
Dist- Raigad.

Sub: Directions under section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 and/or u/s. 31A of Air (Prevention & Control of Pollution) Act, 1981 to take necessary steps to stop the discharge of substandard effluent in to the river.

Ref: -

1. Consent issued by Board to Talaja CETP on 11/11/2019, valid up to 31/12/2023.
2. Time to time Directions issued by Board.
3. Direction issued by the Board to CEO, MIDC dtd. 30/09/2019.
4. Prosecution notice issued by Board dtd. 03/10/2019.
5. Direction issued by Board to MIDC on 09/12/2019.
6. Visit of Board officials to Talaja CETP on 14/02/2020.

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05/06/2020



WHEREAS, the Maharashtra Industrial Development Corporation (MIDC) is the planning Authority for providing infrastructure facilities in the MIDC area such as water supply, roads, drainage lines including proper collection and sewerage line as well as treatment and disposal system of the wastewater as per the discharge point designated by National Institute of Oceanography (NIO).

AND WHEREAS, it is obligatory on your part to discharge the treated effluent through MIDC pipeline as well as to maintain and operate said MIDC pipeline properly.

AND WHEREAS, it was observed M/s. Talaja CETP Co Operative society Ltd., Plot no. G-8 & P-24, MIDC Talaja, Tal- Panvel, Dist – Raigad is continuously non-conforming to the disposal standards of effluent prescribed by the Board. In view of the continuous non-compliances, the MPC Board has issued various directions, imposed Bank Guarantees, and increased vigilance among individual industries and CETP.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi passed the various Judgments time to time in Original application No.125/2017 filed by Arvind Mhatre V/s MoEF & CC and Ors. **AND WHEREAS**, the issue of pollution due to industries in Talaja MIDC area and Talaja CETP raised in State assembly time to time through various starred/ un-starred LAQ, Calling Attention, also various news appeared in print and channel media, various complaints raised by various, corporates, organizations, local villagers & peoples in and around Talaja MIDC and in Navi-Mumbai area in respect to the same issue.

AND WHEREAS, the Board officials have submitted its report before the Hon'ble National Green Tribunal, Principal Bench, New Delhi regarding inlet collection sump/equalization tank of CETP, Talaja Industrial Area found overflowed and untreated Industrial effluent find its own way to Kasadi River. It was also observed that MIDC / CETP authority have failed to resolve the issue regarding above incidences, due to each, untreated

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industrial effluent found discharge in Kasadi river. It has been further observed that operation and maintenance of treated effluent disposal pipeline of CETP in MIDC area is being corroded and failed in its operations at some places.

AND WHEREAS, Board has issued Prosecution notice on 03.10.2019 and Directions to MIDC on 02/12/2019 and till date you have not submitted the satisfactory reply and its compliance to the Board. AND WHEREAS, Board officers were visited to your unit on 14/02/2020 and reported following non-compliances;

NOW THEREFORE, in exercise of the powers conferred upon me by the Board u/s. 33 A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to:

1. You shall take adequate measures to operate and maintain Oil & Grease trap/chamber.
2. You shall take adequate measures to operate and maintain Screening and its chamber.
3. You shall take adequate measures to avoid hydraulic short circuit and homogeneous mixing of effluent in collection sump and in equalization tank of CETP phase-II.
4. You shall provide adequate chemical dosing in scientific and technical manner and also take suitable measures for complete mixing of chemicals with effluent and also is to be taken adequate measures for coagulation and flocculation.
5. You should take adequate measures to withdraw settled sludge at the bottom of the primary clarifier frequently which resulted/formed anaerobic reaction at the bottom of primary clarifier.
6. You should operate and maintained primary clarifier in proper scientific manner as heavy fine bubbles were observed on the surface which resulted insufficient settling of suspended solids and which may carry forward to aeration tank.
7. You should operate and maintain anoxic tank of CETP phase-II.
8. You should operate and maintain aeration tank/bio-reactor as air blowers for aeration (diffused aeration) observed partial in operation and heavy foam along with scum observed.
9. You should operate and maintained aeration tank/bio-reactor as fully blackish in colour of aeration liquor and fouling smell/obnoxious odor was noticed it indicates there is no live biomass in aeration tank/bio-reactor as it is the core heart of the process.
10. You shall operate and maintain sludge dewatering system like sludge thickener, decanter/centrifuge and its civil work there off.
11. You shall operate (M/s.KDC-Aqua, operator) the CETP with smooth and efficient scientific operation and maintenance, separate register for logbook and utilities like chemical handling and day to day monitoring parameters like pH, TSS, BOD, COD, DO, TKN, MLSS, MLVSS and Jar testing etc.,
12. You shall carryout stage wise sampling for each unit in preliminary, primary, secondary treatment units of CETP.
13. You shall maintain MLSS level in aeration tank of Phase-I & Phase-II CETP as per design by using active Biomass as per requirement i.e. MLVSS should not be less than 70% of MLSS.
14. You shall complete balance civil work for Phase-I & Phase-II CETP such as Sludge Dewatering Building, Flocculator Tank, Blower Room, MCC Room etc.
15. You shall complete mechanical & electrical work for Phase-I & Phase-II CETP, Viz. Raw water transfer pumps, effluent transfer pumps from equalization tank to flocculator, agitators in flocculator, Sludge transfer pumps for primary clarifier, sludge recirculation pumps at secondary clarifier, centrifuge decanter & its chemical dosing system for sludge dewatering, thickner mechanism in sludge thickner tank has to be taken in operation with immediate effect.



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16. You shall enhance the capacity of existing effluent collection sump / equalization tank in CETP, to avoid overflow.
17. You shall complete the balance work of replacement of pipeline and arrest the leakages of effluent carrying line and should make provision of adequate effluent collection network in entire MIDC area by increasing collection chamber height & diameter of Pipes.
18. You shall take an adequate precaution towards CETP inlet and outlet pipeline leakages, timely repairing & maintenance work to avoid water pollution in natural resources / water body such as nalla / river / creek and smell nuisance the surrounding area.
19. You shall inform all the member industries to stop discharge industrial effluent to MIDC/CETP effluent carrying pipeline, as & when the incidence of leakage/breakage/blockage in chambers/effluent carrying lines is occurred and also inform to the Board immediately.
20. You shall strictly follow the Board's direction issued time to time and maintain MPCB's consented outlet norms also made compliance of NGT orders/judgements issued time to time.
21. You shall operate & maintain CETP along with online monitoring system (OCMS) at inlet and outlet of CETP along with flow meter specifically at inlet of CETP.
22. You shall provide proper provision of storm water system in and around CETP area.
23. You shall provide a green belt/tree plantation along the periphery of the CETP.
24. You shall carryout timely repair & maintenance of approach & internal roads in the industrial area so as to prevent the dust emissions during vehicle movements.
25. You shall extend the CETP disposal line at the point designated by National Institute of Oceanography (NIO) and submit concrete proposal for the same within 15 days.
26. You shall discard the old outdated drainage pipelines and replace with adequate intense drainage network including sufficient chambers heights and diameter of drainage pipelines. The entire volume of effluent catered from the drainage network shall be conveyed to CETP. The operation & maintenance of drainage system shall be carryout properly so as to prevent the leakages of effluent into nallas.
27. The collection sumps shall be provided with adequate capacity scrubbing system which shall be operated continuously to avoid smell nuisance.
28. You shall do intensive vigilance to monitor the effluent drainage network to avoid leakages of effluent and blockages of drainage pipelines.
29. You shall enhance the cover of green belt in MIDC area from 33% to minimum 40% for abatement of pollution.

Your reply to the said Directions shall be reach to this office within a period of 07 days from the date of receipt of this directions, falling which legal action shall be initiated against you without giving you further opportunity, which may please note.

(D. B. Patil)

Regional Officer, Navi Mumbai.



Copy submitted for information to:

1. Member Secretary, M.P.C. Board, Sion Mumbai.
2. Chief Engineer (HQ), MIDC, Andheri, Mumbai.

Copy f.w.c to:

1. Superintending Engineer (Kokan), MIDC Panvel :- You are requested to submit the action taken report at the earliest.
2. Regional Officer (HQ), MPC Board, Mumbai

Copy to:

1. Sub- Regional Officer, MPC Board, Taloja
- He is directed to serve the directions in person and keep the follow up and submit compliance from time to time.



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05/06/2020

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

Ph. :- (022)- 2757 2740

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e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai- 400 614.

NO. MPCB/RONM/CETP/ 200302-FB-0375

Date: 02/02/2020

To,
M/s. KDC-Auqa (JV),
CETP Taloja Operator,
B/501, Sunvision Classic,
Opp. ING Vyasya Bank,
Hanuman Road, Vile Parle (East),
Mumbai – 400 057.

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05/06/2020



Sub: Directions u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 to take necessary steps to stop the discharge of sub-standard effluent.

- Ref :** 1) Consent to Operate issued by Board on 11/11/2019 to Taloja CETP valid upto 31/12/2023.
2) Time to time directions issued by Board for improvement in Taloja CETP.
3) Judgements / Orders issued by Hon'ble National Green Tribunal, Principal Bench, New Delhi time to time in the Original Application No.125/2017 filed by Arvind Mhatre V/s MoEFC & CC and Ors.
4) Regular Review Meetings conducted by Taloja Monitoring Committee for CETP Taloja and Directions thereby.
5) Direction issued to MIDC by the Board on 24/02/2020.

WHEREAS, the Board has granted Consent Operate to Taloja CETP under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981; Authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 stipulating various terms and conditions therein.

AND WHEREAS, it is obligatory on your part to comply with the conditions stipulated in Consent to operate and to take adequate measures for preventions and control of pollution due to operation of Taloja CETP.

AND WHEREAS, the Board has issued various directions to Taloja CETP from time to time as the quality of discharging effluent from Taloja CETP is not confirming to the standards prescribed by the Board in Consent.

AND WHEREAS, time to time judgements / orders issued by the Hon'ble NGT National Green Tribunal, Principal Bench, New Delhi in the Original Application No.125/2017 filed by Arvind Mhatre V/s MoEF & CC and Ors. and directed to take appropriate action in accordance with law in respect of Taloja CETP.

AND WHEREAS, the Board Officers time to time have visited the Taloja CETP and observed various non-compliances as follows;

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- a) The quality of CETP discharge effluent is not confirming to the standards prescribed by the Board.
- b) The Operation & maintenance of Taloja CETP is poor.
- c) OCEMS is not confirming to the directions issued by the CPCB/MPCB.
- d) You have failed to comply with the time to time directions issued by the Board including recent directions dtd. 24/02/2020.
- e) You have time to time failed to comply with the judgements / orders issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application No.125/2017 filed by Arvind Mhatre V/s MoEFC & CC and Ors.

AND WHEREAS, despite of issuance of various directions by the Board from time to time, you have not taken effective steps. **AND WHEREAS**, the Board has granted reasonable opportunity to comply with the earlier directions but satisfactory progress is not observed.

NOW THEREFORE, you are hereby called upon to show cause as to why prosecution under section 43, 44 read with section 24, 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 15 of the Environment (Protection) Act, 1986 shall not be launched against you as well as the persons, who are responsible for day to day affairs of Taloja CETP?

Your reply to the said notice shall reach this office within a period of 07 days from the date of receipt of this notice, failing which legal action shall be initiated against you without giving you further opportunity, which may please note.

(D.B. Patil)
(D.B. Patil)

Regional Officer, Navi Mumbai

Copy submitted for favour of information to:

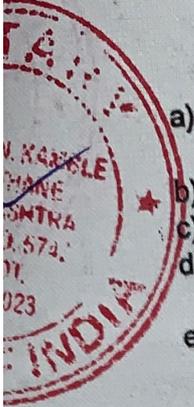
1. Member Secretary, M.P.C. Board, Sion Mumbai.
2. The CEO, MIDC, Andheri, Mumbai.
3. Joint Director (WPC), M.P.C. Board, Sion, Mumbai.

Copy f.w.c. to:

1. Regional Officer (HQ), MPC Board, Mumbai.
2. S.E, MIDC Konkan Circle, Panvel.

Copy to:

1. Law Officer, M.P.C. Board, Sion, Mumbai.
2. Executive Engineer, MIDC Alibaug.
3. Sub-Regional Officer, MPC Board, Taloja - He is directed to serve the notice and report the compliance.



MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

(A Government of Maharashtra Undertaking)



Office of The Executive Engineer, MIDC, Alibaug Division,

Email : eealibaug@midcindia.orgWeb site: www.midcindia.org

EE/Alibaug/B 26972/0f2020
Office of the Executive Engineer,
MIDC, Alibaug Division.
Date :- 01/06/2020

To,
Regional Officer, MPCB
Regional Office, Navi Mumbai,
Raigad Bhavan, 8th floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai- 400614

Sub:- Taloja Industrial Area...Up-gradation & expansion of Taloja
CETP.(Details of work carried upto Feb 2020 & After that period)

Sir,

The Taloja CETP having capacity of 22.5 MLD which in Phase I (12.5MLD) and Phase 2 (10 MLD) came into the possession of the Corporation in the last week of October 2018 for rehabilitation, up-gradation and expansion as the CETP was in defunct condition. Almost all CETP civil structures of units like collection tank, equalization tank, flash mixer, primary & secondary clarifier were full of sludge due to its accumulation over a long non-operational period and in dilapidated anoxic / septic condition. The Electro-mechanical equipment like Clarifier Mechanism, Surface Aerators, Aeration Grid, Air Blower etc. were corroded and not operational. CETP was in defunct stage. That clearly indicates that the Corporation took a gigantic task which is the legacy taken from the Taloja CETP Co-Op. Soc. Ltd (the association running the CETP earlier)

MIDC through its appointed experienced agency, has already carried out Rehabilitation, up-gradation work of the CETP in Phase I & Phase-II on a war-footing basis. MIDC appointed agency has successfully rehabilitated, upgraded and commissioned Phase II plant having capacity of 10.MLD in July 2019. Similarly, the phase-I plant having capacity of 12.5MLD was put in function on 31/12/2019. Both the Phase-I & II plant are well stabilized and the outlet parameters are within the prescribed parameter/norms of the MPCB. The CETP is functioning at its full existing capacity of 22.50MLD. The present quantity of effluent treated at CETP is around 15 to 17MLD, which is well within the capacity of CETP. The Operation & Maintenance of existing 22.5MLD CETP plant is being carried out by the agency.

The work of expansion of CETP capacity by 5.0MLD, and works of rehabilitation & Up-gradation of inlet channel, collection cum equalisation tank are in progress. All the works were commenced and major works were completed till end of February 2020. MIDC & its appointed agency has planned everything, so that, the entire plant to be commissioned before 30/04/2020. The civil works for the same are almost completed. The mechanical parts are provided and installed. Even though in the pandemic conditions. Since March following activities are completed,



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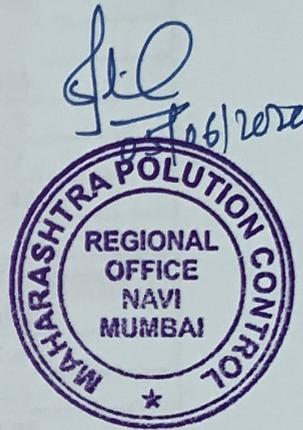
- 1) Completion of Civil work of Collection cum Equalisation tank.
- 2) Expansion of V-Notch chamber.
- 3) Rehabilitation and Up gradation of Inlet channel including installation of New Mechanical screens, oil and grease trap.
- 4) Installation of Submersible mixers and pumps in Collection cum Equalisation tank.
- 5) Installation of diffuser retrieval system, header, submersible mixers and MLR pumps in Aeration tank at Phase-III
- 6) Construction of new metering room.
- 7) Construction of roadside internal built-up gutter.
- 8) Procurement of DG set, Electrical panel, Electric cables, Transformer, Metering kiosk, GRP pipes and specials, SCADA system.

The works of laying of interconnecting pipelines, valves, meters are balance, thereby commissioning of expansion plant and equalisation tank are remaining. Due to the pandemic conditions and lockdown enforced from 22nd March 2020, the skilled personals required for commissioning of mechanical plants and the technical personnel from manufacturing company, electrical equipment's, laying of pipelines etc could not attend the site. Once, the lockdown is opened, the entire work could be completed within 2 month's time. Till date MIDC has incurred expenditure of about 59.80Crores on the project.

Thanking you.

Your faithfully,

Executive Engineer,
MIDC, Alibaug Division.



JVS Analysis Report for CETP:Taloja CETP Co Operative Society from Jan-2020 to 09.03.2020

Inlet					
Parameter	06.01.2020	13.01.2020	20.01.2020	27.01.2020	Jan-2020- Average
	Inlet	Inlet	Inlet	Inlet	Inlet
pH	6.7	7.7	5.5	7	6.725
BOD	360	240	550	280	357.5
COD	840	688	1008	608	786
SS	210	208	198	188	201
O & G	2	1.2	2	1.2	1.6
TDS	4246	5860	6992	4064	5290.5
Feb-2020- Average					
Parameter	03.02.2020	10.02.2020	17.02.2020	24.02.2020	Inlet
	Inlet	Inlet	Inlet	Inlet	Inlet
pH	6.2	4.9	4.4	6.2	5.425
BOD	310	700	470	500	495
COD	936	2032	1552	1184	1426
SS	480	530	200	270	370
O & G	0	0	2.8	0	0.7
TDS	6392	6717	3894	3985	5247
March-2020- Average					
Parameter	02.03.2020	09.03.2020			Inlet
	Inlet	Inlet			Inlet
pH	6.6	6.2			6.4
BOD	410	1200			805
COD	1344	2048			1696
SS	502	302			402
O & G	0	1.6			0.8
TDS	4724	4933			4828.5



Outlet					
Parameter	06.01.2020	13.01.2020	20.01.2020	27.01.2020	Jan-2020- Average
	Outlet	Outlet	Outlet	Outlet	Outlet
pH	7.5	7.5	7.6	7.4	7.5
BOD	190	160	320	110	195
COD	680	352	728	240	500
SS	164	82	146	112	126
O & G	1.2	0	1.2	0	0.6
TDS	6616	4027	6049	5908	5650
Feb-2020- Average					
Parameter	03.02.2020	10.02.2020	17.02.2020	24.02.2020	Outlet
	Outlet	Outlet	Outlet	Outlet	Outlet
pH	7.4	7.3	7	7.6	7.325
BOD	290	260	74	150	193.5
COD	840	688	240	328	524
SS	188	176	50	178	148
O & G	0	0	0	0	0
TDS	6284	5937	4116	2363	4675
March-2020- Average					
Parameter	02.03.2020	09.03.2020			Outlet
	Outlet	Outlet			Outlet
pH	7.4	7.7			7.55
BOD	135	260			197.5
COD	400	536			468
SS	148	194			171
O & G	0	0			0
TDS	3854	5545			4699.5